

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.415
IA/3338/ND/2024 IN IB/638/ND/2021

IN THE MATTER OF:

Yes Bank Ltd	...	Applicant
Versus		
Mothers Pride Education Personna Pvt Ltd	...	Respondent

Under Section 7 IBC, 2016

Order delivered on 22.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/RP : Adv. Shalya Agarwal
For the Respondent : Adv. Pavan Kumar Chaturvedi, Adv. Aditya guha,
Adv. Anand Kumar Soni for the R-3

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/3338/2024:-

This Application has been filed to extend the period of Corporate Insolvency Resolution Process of the Corporate Debtor by a period of 90 days beyond 373 days w.e.f. 16.06.2024. Considering the facts and circumstances of the case and the submissions made on behalf of the RP, this Tribunal is inclined to extend the period of 90 days from 16.06.2024. The RP is directed to take steps to complete the process within the extended period. IA/3338/2024 stands **partly allowed**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)